

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**CP-12/2018 in
OA-1586/2011
MA-3531/2018**

New Delhi, this the 31st day of August, 2018

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

1. Sh. Nageshwar Prasad Singh,
s/o Lt. Sharda Nandan Singh,
Sub Divisional Engineer (civil)
BSNL (Dhanbad) Jharkhand,
Resident of East Abhiyanta Nagar,
Near Ram Nagari more,
PO Ashiyana Nagar,
PS Rajeev Nagar, District-Patna (Bihar).
2. Kaushal Kishore,
s/o Sh. Brij Nandan Lal,
Resident of Flat No. 301
Pawan Villa Apartment,
Ved Nagar, Rukunpura,
Patna-800014.
3. M.K. Chordia, S/o late U.C. Chordia,
r/o Type-IV-1, Telecom Colony,
Manwa Kheda, Hiran,
Magari Section-V-6, Udaipur. Petitioners
(through Sh. Yogesh Sharma)

Versus

1. Ms. Aruna Sunderarjan,
Secretary,
Ministry of Communications,
Department of Telecommunications,
20, Ashoka Road, Sanchar Bhawan, New Delhi.
2. Sh. Anupam Srivastava,
Chairman-cum-Managing Director,
BSNL, Statesman House Building,
Barakhamba Road, Bharat Sanchar Bhawan,
Cannaught Palace, New Delhi. Respondents

(through Sh. Piyush Gaur for R-1 and Sh. R.V. Sinha with Sh. Amit Sinha for R-2)

ORDER(ORAL)**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman**

This contempt case is filed alleging that the respondents have not complied with the order dated 27.02.2017 passed in OA No. 3300/2010 and OA No. 1586/2011. The case has undergone several adjournments. From the counter affidavit filed by the respondents, it is evident that the direction as to the preparation of fresh seniority list has been complied with. On the basis of that, the applicants herein were also promoted to the post of Executive Engineer. Strictly speaking, there is full compliance of the order passed by this Tribunal. However, as regards consequential benefits, it is stated that the applicants are entitled to be considered for promotion to the post of Superintending Engineers.

2. Learned counsel for the respondents submits that the process has already been started and it would take about six months time for completion of the same. We are not prepared to grant that long a time, and grant three months time to the respondents to complete the process. The contempt case is accordingly closed.

(Aradhana Johri)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/ns/